

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 198/MP/2020**

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Arunachal Pradesh and Ors.

**Petition No. 259/MP/2020**

Subject : Petition for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulation 23 and 24 of Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Nagaland and Ors.

Date of Hearing : 14.7.2020



Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Parties present : Shri V. Suresh, NERLDC  
Shri S. C. De, NERLDC

### **Record of Proceedings**

The matters were heard through video conferencing.

2. The representative of the Petitioner submitted that the instant Petitions have been filed, *inter-alia*, seeking direction to the Respondents to provide protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(l) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with Regulations 23 and 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per Clause 6.2 of the Central Electricity Authority Manual on Transmission Planning Criteria, 2013.

3. The representative of the Petitioner sought permission to implead concerned State Load Despatch Centres (SLDCs) as party to the Petitions.

4. After hearing the representative of the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondents.

5. The Commission directed the Petitioner to implead the concerned SLDCs as party to the Petitions and to file amended memo of parties by 20.7.2020. The Commission directed the Petitioner to serve copy of the Petition on the Respondents including the impleaded SLDCs immediately, if not already served. The Respondents were directed to file their reply by 10.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 27.8.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.

6. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

